

Tribune

**Human rights panel Special Monitor inspects school, Anganwadi centre in Mahendragarh**

<https://www.tribuneindia.com/news/haryana/human-rights-panel-special-monitor-inspects-school-anganwadi-centre-in-mahendragarh/amp>

Tribune News Service

Mahendragarh, Updated At : 03:33 AM Sep 16, 2025 IST

National Human Rights Commission (NHRC) Special Monitor Bal Krishna Goel conducted an inspection of various departments in the district on Monday.

During the visit, he inquired in detail about the facilities being provided by the departments concerned.

Goel began with inspection of the Anganwadi centre at Bawadipur Mohalla in Narnaul city. He inspected children's attendance, and tasted the food being served to verify quality.

He also matched the children's height and weight with data recorded in the Nutrition Tracker to ensure accuracy. Goel instructed Anganwadi staff to ensure that children memorised their home addresses and their parents' contact numbers, and that they were educated about 'good touch and bad touch' for their safety.

Later, he visited the PM SHRI Girls Senior Secondary School, Narnaul, where he interacted with girl students.

He discussed their fundamental rights guaranteed under the Constitution, urging them to report any violation without hesitation. He also reviewed the grievance/suggestion box, and emphasised the importance of staying informed about one's rights.

Concluding his visit, Goel inspected the ration depot in the Kharkhari locality. He interacted with ration card holders and inquired about the quantity and quality of ration being distributed.

District Social Welfare Officer Amit Sharma, District Education Officer Sunil Dutt, AFSO Arun Saini and CDPO Kamlesh were among those present during the inspection.

Amar Ujala

**Mahendragarh-Narnaul News: अधिकारों को लेकर छात्राओं से किया सीधा संवाद**

<https://www.amarujala.com/haryana/mahendragarh-narnaul/direct-dialogue-with-girl-students-regarding-their-rights-narnol-news-c-196-1-nnl1004-129736-2025-09-16>

रोहतक ब्यूरो | Updated Tue, 16 Sep 2025 12:08 AM IST

नारनौल। राष्ट्रीय मानव अधिकार आयोग के स्पेशल मॉनिटर बालकृष्ण गोयल ने सोमवार को जिला के विभिन्न विभागों का औचक निरीक्षण किया। सबसे पहले उन्होंने बावड़ीपुर मोहल्ले स्थित आंगनबाड़ी केंद्र का दौरा किया, जहां बच्चों की हाजिरी देखी और खाने की सामग्री खुद चखकर जांची। पोषण ट्रेकर पर दर्ज आंकड़ों की पुष्टि के लिए बच्चों का वजन व लंबाई का मिलान भी किया। उन्होंने निर्देश दिए कि बच्चों को घर का पता, माता-पिता का नंबर याद कराया जाए और गुड टच-बैड टच की जानकारी देकर जागरूक किया जाए।

इसके बाद गोयल ने पीएम श्री गर्ल्स सीनियर सेकेंडरी स्कूल नारनौल का निरीक्षण किया। यहां उन्होंने छात्राओं से संवाद करते हुए संविधान द्वारा दिए गए मूल अधिकारों पर चर्चा की और उन्हें जागरूक रहने को कहा। शिकायत पेटी की भी जांच की और छात्राओं से किसी भी उल्लंघन पर तुरंत शिकायत करने का आह्वान किया।

अंत में उन्होंने खड़खड़ी मोहल्ले के राशन डिपो का निरीक्षण किया और राशनकार्ड धारकों से बातचीत कर उन्हें मिलने वाली सुविधाओं की जानकारी ली। निरीक्षण के दौरान जिला समाज कल्याण अधिकारी अमित शर्मा, जिला शिक्षा अधिकारी सुनील दत्त यादव, एएफएसओ अरुण सैनी और सीडीपीओ कमलेश सहित अन्य अधिकारी मौजूद रहे।

Amar Ujala

**महेंद्रगढ़: राष्ट्रीय मानव अधिकार आयोग के स्पेशल मॉनिटर ने किया आंगनबाड़ी केंद्र का निरीक्षण**

<https://www.amarujala.com/video/haryana/mahendragarh-narnaul/video-special-monitor-inspected-anganwadi-center-2025-09-15>

शाहिल शर्मा | Updated Mon, 15 Sep 2025 04:57 PM IST

राष्ट्रीय मानव अधिकार आयोग के स्पेशल मॉनिटर बालकृष्ण गोयल ने सोमवार को जिला के विभिन्न विभागों का निरीक्षण किया। इस दौरान उन्होंने संबंधित विभाग द्वारा दी जा रही सुविधाओं के बारे में गहनता से पूछताछ की। स्पेशल मॉनिटर ने सबसे पहले बावड़ीपुर मोहल्ले में स्थित आंगनबाड़ी केंद्र का औचक निरीक्षण किया। इस मौके पर उन्होंने बच्चों की हाजिरी की जांच की। इसके अलावा खाने में दी जाने वाली सामग्री को खुद चखकर चेक किया। वहीं पोषण ट्रैकर पर आंगनबाड़ी केंद्र द्वारा दर्ज आंकड़ों को चेक करने के लिए उन्होंने बच्चों का वजन व हाइट का मिलान किया। उन्होंने निर्देश दिए कि बच्चों को घर का पता तथा मां बाप का नंबर याद कराएं। इसके अलावा गुड टच व बैड टच के बारे में जागरूक करें। इसके बाद गोयल ने पीएम श्री गर्ल्स सीनियर सेकेंडरी स्कूल नारनौल का दौरा किया। उन्होंने छात्राओं से सीधे संवाद किया तथा संविधान द्वारा दिए गए मूल अधिकारों के बारे में बातचीत की। अगर संविधान द्वारा दिए गए मूल अधिकारों का उल्लंघन है तो तुरंत शिकायत करें। उन्होंने शिकायत पेटि का निरीक्षण किया। उन्होंने कहा कि छात्राएं अपने अधिकारों को लेकर जागरूक रहें। इस मौके पर जिला समाज कल्याण अधिकारी अमित शर्मा, जिला शिक्षा अधिकारी सुनील दत्त यादव, एएफएसओ अरुण सैनी तथा सीडीपीओ कमलेश के अलावा अन्य अधिकारी भी मौजूद थे।

Indian Express

## **Pendency from handwriting bureau hits 6000, slows down progress on cases from terror threat to forgery; bureau claims short staffed**

Senior officials in the bureau say that while the pendency is primarily on account of staff shortage, they, however, say that they do prioritise high profile cases that need urgent redressal

<https://indianexpress.com/article/cities/mumbai/pending-reports-handwriting-bureau-put-key-cases-cid-10250657/lite/>

Written by Manish Kumar Pathak | Mumbai | Updated: September 15, 2025 12:51 PM IST

6 min read

Investigation into a number of major crime cases ranging from terror threats to forged signatures have been stuck for months or even years on account of pending reports from the Handwriting and Photographic Bureau — a wing of the Crime Investigation Department (CID) that plays a key role in establishing documentary evidence at the trial stage.

As sources within the department blame it on staff crunch, the pendency of cases has gone over 6,000 and the bureau is currently analysing cases pertaining to 2019-2020, except for a few high profile cases that they have taken up on urgent basis.

### **Significant cases**

Among the significant cases that are awaiting the bureau report is the bomb threat case on a flight in March this year. A handwritten note claiming a bomb in the Mumbai-New York flight was found in its toilet. While the flight had to make an emergency landing at the Chhatrapati Shivaji Maharaj International Airport (CSMIA) and nothing suspicious was found in the search, police are still awaiting the bureau's report on the threat note and the handwriting samples of the 322 passengers and crew members.

Another case where the bureau's report is pending is that of the 2021 case where a Unit 5 of the Mumbai Crime Branch seized 23 high-end luxury cars, including Mercedes Benz, Audi and Mini Cooper, purchased by fraudulently obtaining bank loans using forged documents containing identities of fictitious persons. While several documents having forged signatures by the accused were sent by the police to the bureau, the reports are still pending, said a crime branch officer.

The report is also pending in the case where CST railway police booked a Bhiwandi resident in May this year for allegedly forging the signature of Member of Parliament Suresh Mhatre to get railway ticket confirmation from Mumbai to Nanded. As there was suspicion when the railway staff contacted Mhatre's office, it was confirmed that the letter was not issued by him and his signature was forged. Police identified the person and a

writing sample and forged letter were sent to the Handwriting Bureau but the report is still pending.

Senior officials in the bureau say that while the pendency is primarily on account of staff shortage, they, however, say that they do prioritise high profile cases that need urgent redressal. One such example is the suicide case of IIT student Darshan Solanki, who had allegedly jumped from the seventh floor of the hostel, leaving behind a suicide note allegedly blaming one of his classmates to have threatened him. In that case, the bureau submitted the report within a month clarifying that the handwriting of the note belonged to the deceased.

### Pendency

Over the past decade, only 24 handwriting experts out of the 40 sanctioned staff working at the four branches — Mumbai, Pune, Nagpur and Aurangabad. While 600 cases are awaiting bureau reports in Mumbai, around 2,000 cases in Nagpur and 550 in Aurangabad are also pending. The Pune bureau tops with a pendency of around 3,000 cases.

Data shows that the pendency of cases in Mumbai has jumped exponentially over the past decade. While there were only around 35 cases pending in 2012, it now stands at 600.

An officer said, “The cases increased during the pandemic and at present, around 600 cases are pending. Mumbai has only six posts of handwriting experts. The officers are being transferred on deportation within four branches as per requirement to clear pendency.”

The maximum cases pending are in Pune as the bureau has much bigger jurisdiction comprising Konkan range, western Maharashtra, Navi Mumbai and Thane. While Aurangabad has five experts, including the head, which covers nine districts of Marathwada area, and Nagpur has four experts covering seven districts of Vidarbha region.

“The main reason behind pendency of cases is the shortage of staff and the absence of clerical staff in the Mumbai office. This is an important bureau. The opinion of handwriting experts during trials helps ascertain the evidence so that the culprits can be identified and punished,” said a senior police officer.

According to a senior IPS officer, “The opinion of a handwriting expert has great evidential value in many cases such as disputes due to forged handwriting or signature at someone’s will or on property or share certificate after the death of a person. In such cases it is required to take an opinion of a handwriting expert to prove the rightful person.”

Officials say that the workload in the department has also been increasing with the rise in the population in the city. “We only give priority to high profile cases such as the report submitted in IIT suicide case and in another case where a politician from Gujarat died by

suicide in a South Mumbai hotel. But there are several cases pending for over six to seven years,” said an official from the Handwriting Bureau on the condition of anonymity.

#### Demand to merge

Amid the challenges faced by the bureau, a report by the National Human Rights Commission (NHRC) has pointed out that the Handwriting Bureau and fingerprint department should merge with the state Forensic Sciences Laboratory (FSL). Officials say that the FSL does not have the technology and completely depends on manual work that requires time.

Since 2019, the department has been writing to the higher authority in CID and Home department of the state government to merge the bureau with the Forensic Science Laboratory (FSL), where they could work in a scientific environment. They have cited that in more than 25 states, the bureau works under the state FSL, but their request has remained unheeded.

Law Trend

## **Supreme Court Declares Beggars' Homes a "Constitutional Trust," Issues Pan-India Directions for Humane Conditions**

<https://lawtrend.in/supreme-court-declares-beggars-homes-a-constitutional-trust-issues-pan-india-directions-for-humane-conditions/>

September 15, 2025 Judgements | By Law Trend | September 15, 2025 1:27 PM

The Supreme Court of India, in a landmark judgment, has issued a comprehensive set of directions to all States and Union Territories to ensure humane and dignified living conditions in Beggars' Homes across the country. A bench of Justices J.B. Pardiwala and R. Mahadevan, while disposing of a long-pending appeal concerning deaths and deplorable conditions at a home in Delhi, declared that such institutions are a "constitutional trust, not a discretionary charity" and that their failure to provide basic facilities amounts to a "constitutional breach of the fundamental right to life with dignity."

The ruling came in the case of M.S. Patter v. State of NCT of Delhi and Others, an appeal arising from a Public Interest Litigation (PIL) initiated in 2000. The Court, after years of monitoring improvements in Delhi's homes, expanded the scope of the matter to institutionalize systemic reforms nationwide.

### **Background of the Case**

The case originated when the appellant, M.S. Patter, filed a PIL (CWP No. 3118 of 2000) before the High Court of Delhi. The petition was prompted by a series of media reports in May 2000 in publications like Rashtriya Sahara, Dainik Jagran, and The Hindustan Times. These reports highlighted an outbreak of cholera and gastroenteritis at the Beggars' Home in Lampur (Narela), Delhi, leading to the deaths of several inmates.

The news articles detailed that dozens of inmates were hospitalized and at least six had died. While government departments allegedly blamed each other for negligence, the Minister of Social Welfare claimed the inmates had died of natural causes. The appellant contended that the authorities were concealing facts and that the inmates' right to a dignified life under Article 21 of the Constitution was being violated. The PIL sought to fix accountability for the deaths, secure compensation for the victims' families, and punish the responsible officials.

During the High Court proceedings, an inquiry report by the Additional District Magistrate (ADM) concluded that the deaths were "primarily attributable to the consumption of water from hand-pumps," for which the Beggars' Home authorities and the Public Works Department were responsible. The report noted faecal contamination in the water and the presence of E. coli bacteria.

On October 15, 2001, the High Court disposed of the writ petition, directing the respondents to expeditiously conclude the departmental proceedings against two suspended officials within six months and to complete all actions to make the homes more habitable. When the appellant later filed an application alleging non-compliance, the High Court, on July 8, 2003, disposed of it with a non-speaking order, granting liberty to approach the appropriate forum. This led the appellant to file the present appeal before the Supreme Court.

### Arguments Before the Supreme Court

The appellant argued that the High Court had ignored shocking findings from a court-appointed committee's interim report. These findings included "human excreta mixing with drinking and cooking water, food unfit for human consumption, physical assaults on inmates and the use of ferocious dogs to terrorize inmates." It was further alleged that the respondents had filed false and misleading reports before various authorities, including the National Human Rights Commission and the High Court, to conceal criminal negligence.

The State of NCT of Delhi, represented by the Department of Social Welfare, contended that it had complied with the High Court's directions. It submitted that disciplinary proceedings against the delinquent officials were completed and penalties were imposed. The government also detailed numerous steps taken to improve the homes, including the provision of safe drinking water, regular medical care, vocational training, and better food and lodging, in accordance with the Bombay Prevention of Begging Act, 1959 (BPBA), and associated rules.

### Supreme Court's Analysis: A Paradigm Shift from Punishment to Welfare

The Supreme Court undertook a detailed analysis of the constitutional framework governing the treatment of indigent persons. The bench observed that colonial-era vagrancy laws, including the BPBA, were designed as "tools of public order and colonial governance," viewing poverty as a "moral failing rather than a socio-economic condition."

In stark contrast, the Court held, the Indian Constitution mandates a "decisive normative shift" towards a welfare-centric state. Referring to the Directive Principles of State Policy, the judgment asserted that "beggars' homes cannot be conceived as quasi-penal facilities. Their role must be restorative, not retributive."

The Court heavily relied on the expansive interpretation of Article 21 (Right to Life and Personal Liberty). Citing its judgment in *Francis Coralie Mullin v. Administrator, Union Territory of Delhi*, the bench reiterated that the right to life includes the right to live with human dignity and the bare necessities of life. It stated:

"This judicial articulation leaves no doubt that the State's responsibility towards indigent persons is affirmative and non-derogable. A beggars' home, maintained by the State, is thus a constitutional trust, not a discretionary charity. Its administration must reflect the

values of constitutional morality – ensuring liberty, privacy, bodily autonomy, and dignified living conditions.”

The Court noted that if such protections are owed to convicts, “a fortiori, they must apply to residents of beggars’ homes, who are not offenders at all.” After reviewing the extensive record of its own monitoring since 2004—which included issuing numerous detailed directions for improving food, sanitation, medical care, and infrastructure—the Court concluded that the respondents had, by and large, complied with the original High Court order regarding the specific homes in Delhi.

#### Final Decision and Nationwide Directions

Finding that the progress achieved in Delhi must be institutionalized across the country, the Supreme Court issued a comprehensive set of directions for all Beggars’ Homes in every State and Union Territory, to be implemented within six months. The key directives include:

**Preventive Healthcare and Sanitation:** Mandatory medical screening for every new inmate within 24 hours, monthly health check-ups for all, and establishment of a disease surveillance system. States must enforce minimum hygiene standards, including access to potable water and functional toilets.

**Infrastructure and Capacity:** Independent infrastructure audits every two years, and a strict prohibition on occupancy exceeding sanctioned capacity to prevent overcrowding.

**Nutrition and Food Safety:** Appointment of a qualified Dietician to verify food quality and ensure adherence to standardized dietary protocols.

**Vocational Training and Rehabilitation:** Establishment or expansion of vocational training facilities to promote economic self-reliance, with partnerships explored with NGOs and private institutions.

**Legal Aid and Awareness:** Inmates must be informed of their legal rights. State Legal Services Authorities are to designate lawyers to visit homes quarterly to provide free legal aid.

**Child and Gender Sensitivity:** Separate and safe facilities for women and children. Children found begging are not to be detained in Beggars’ Homes but must be referred to institutions under the Juvenile Justice Act, 2015.

**Accountability and Oversight:** Constitution of a Monitoring Committee in each State/UT, comprising officials and civil society members, to publish annual reports. In case of an inmate’s death due to negligence, the State must pay compensation to the next of kin and initiate proceedings against responsible officials.

**Implementation and Compliance:** States/UTs must maintain a centralized digital database of all inmates.

The Court directed the Union Ministry of Social Justice and Empowerment to frame and notify model guidelines within three months to facilitate uniform implementation of these directions. The appeal was disposed of with these observations.

BW Education

### **ICFAI Foundation For Higher Education Hosts Convocation Ceremony**

<https://www.bweducation.com/article/icfai-foundation-for-higher-education-hosts-convocation-ceremony-571531>

BW Online Bureau Sep 15, 2025

Justice V Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), India, graced the event as Chief Guest

#### **Press Release**

ICFAI Foundation for Higher Education organised its 15th convocation ceremony. This year 3,947 students have graduated. 11 students were awarded their PhD degrees in Management and 6 in Law. 1,258 students were given MBA degree from Hyderabad and 422 from off campus in Bengaluru. 25 EMBA, 21 WMBA, 627 online MBA and 17 distance MBA degrees were awarded.

In the other streams, 11 LLM, 176 BBA-LLB (Hons), 76 BA-LLB (Hons), 291 BTech and 771 BBA degrees were awarded. 19 BA (Economics) and eight MA (Economics) degrees were given. 43 BBA degrees were awarded to students from off campus at Bengaluru and 899 BBA degrees were given for students from IBS Hyderabad. 27 students got their BSc degrees and 10 students were conferred with BArch degree.

Medals were given to students for academic excellence and all round excellence. The NJ Yasaswamy Awards for the best students, for all round excellence in the Business School were given to Aravind N (Gold medal), Nandika Gouda (Silver medal) and Shah Jainam Rajendra Kumar (Bronze medal).

Badisa Manideep got the Gold medal and Aayush Goel, the Silver medal for academic excellence. Every year, the Saurabh Sharma Memorial Gold Medal constituted by the parents of Saurabh Sharma student of MBA Class of 2002, is given to the First Rank holder in MBA Marketing stream. This year the award was given to Ishita Bagla. The Faiyaz Ahmed Khan Memorial Gold Medal, given by Faiyaz Ahmed Khan's memory for the first rank holder in MBA finance went to Debrup Dey. Deven Arora was given the Manish Reddy Raavi award for the best student in Finance and Smriti Paharia got the The Govind Shanbogue Award given to the best student in the MBA HRM stream.

For academic excellence in the BBA programme, gold medal given to the first rank holder Pratiksha Nayak and silver medal to Dasari Vaishnavi. The N J Yasaswamy Awards for the Best students for all round excellence in the BBA stream were given to N Akshat (Gold medal) Sirisha Pathak (Silver medal) and Ayush Jain (Bronze medal).

In the social sciences stream, gold medal given to the first rank holder in BA (Economics) went to Kalluri Lowkika Reddy. Aayushi Sinha. received the N J Yasaswamy Award for the best student for all round excellence in the ICFAI School of Social Sciences.

Several students from the Technology stream were recognised for their academic and all round excellence. Cherukuri Gaurav Sushant from BTech secured gold medal in two categories – for all round excellence, and academic excellence. Badri Prashanthi got the silver medal for academic excellence, Bandaru Anusha was awarded silver medal and Kandhimalla Sravya the bronze medal for all round excellence. Bollaboina Varsha received gold medal for academic excellence in BSc. In the architecture stream gold medal for academic excellence was given to Dontha Bharani.

The NJ Yasaswy Award for the Best student, for all round excellence in the law school went to Nishitha Chopra. The silver medal was awarded to Varanasi Sesha Venkata Sathya Prateeksha. Muskaan Gupta and Namana Shreya Achala Sai from BBA LLB were honoured with gold and silver medals in academic excellence respectively. In the BA LLB programme first rank, Varanasi Pratheeka was recognised with the gold medal and Pooja S with the silver medal for academic excellence.

Justice V Ramasubramanian, Chairman, National Human Rights Commission (NHRC), India, was the Chief Guest. While addressing the graduating students, he said, “By graduating from this university you made yourself proud, now it is time to make the nation proud.” Narrating the inspiring story of Benjamin Franklin he said, coming from early life of hardships, he became one of the prominent figures in the American history. Benjamin Franklin’s life shows how one can rise from challenging circumstances, to achieve success and contribute to the society.

Sabrang India

## **7-year-old Muslim boy allegedly assaulted by teachers in Uttarakhand's govt school, FIR registered**

<https://sabrangindia.in/7-year-old-muslim-boy-allegedly-assaulted-by-teachers-in-uttarakhands-govt-school-fir-registered/>

sabrangindia | September 15, 2025

A 7-year-old Muslim boy in Haridwar's Jhabrera village was allegedly beaten, pinned down, and stomped on by two government school teachers over a brief absence, leaving him with a fractured hand and severe trauma

In Uttarakhand's Haridwar district, a seven-year-old Muslim boy was allegedly subjected to brutal physical assault by two teachers at a government primary school in Jhabrera village. The assault, reportedly triggered by the child's two-day absence from school.

Child was assaulted by two teachers in the classroom

According to a police report, the child was assaulted by two teachers—Rakesh Saini and Ravindra—inside the classroom shortly after he returned from a short absence. The complaint, filed by the boy's father, alleges that one teacher held the child down while the other repeatedly beat him with a stick.

According to the Indian Express, Jhabrera Station House Officer Ajay Shah said that victim's father alleged that one of the teachers 'threw the child to the ground, pressed his face with a shoe, and held his hands' while the other 'beat him with a stick'.

The child reportedly sustained multiple injuries, including a fractured hand and trauma to his back and hips. Photographs of the boy, shared by the family, show red scars on his body, highlighting the severity of the attack.

Principal accused of inaction

The child's father initially approached the school principal to report the incident, but claims his concerns were dismissed. Instead of receiving support, he alleges he was met with threats from the accused teachers.

"When I went to the school, both teachers threatened me, saying: 'Go away, otherwise we will kill you,'" the father stated in his complaint, as reported

Following the alleged inaction by the school authorities, the father took the matter to Jhabrera police station, leading to the registration of a First Information Report (FIR) on September 11, 2025.

Legal action and investigation

Police confirmed that the FIR has been filed under Section 75 of the Juvenile Justice (Care and Protection of Children) Act, 2015, for cruelty to a child. The case also includes

charges under the Bharatiya Nyay Sanhita (BNS) Section 115(2) for voluntarily causing hurt and Section 351(2) for criminal intimidation.

“Further investigation and due legal proceedings are underway,” officials at Jhabrera police station said.

The child is currently undergoing treatment at a local hospital for his injuries. His family says he remains in shock from the incident.

Complaint filed with Minority Commission and NHRC

Mohammad Saddam Mujeeb, former advisor at the Delhi Minorities Commission, has filed complaints with the National Commission for Minorities, the National Commission for Protection of Child Rights (NCPCR), and the National Human Rights Commission (NHRC).

“This is a clear violation of child rights and it needs to be investigated. Student safety is at stake,” said Mujeeb, Maktoob Media reported.

He added, “This can happen with any student in the state. It should not be repeated; hence, accountability must be ensured.”

The Sentinel Assam

### **Assam: NHRC Seeks Report from DGP on Assault of Journalist in Lumding**

National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report regarding the assault of a journalist in Lumding, Assam, by a group of miscreants on September 7

<https://www.sentinelassam.com/cities/guwahati-city/assam-nhrc-seeks-report-from-dgp-on-assault-of-journalist-in-lumding>

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Staff reporter

Guwahati: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report regarding the assault of a journalist in Lumding, Assam, by a group of miscreants on September 7. According to reports, the journalist was attacked near Lumding Railway Institute while returning home around midnight. He was later rescued by police and shifted to a hospital for treatment. Taking a serious view of the incident, the Commission observed that the matter raises grave concerns over human rights violations. It has issued a notice to the Director General of Police, Assam, directing him to submit a detailed report within two weeks. The victim has reportedly expressed concern for his safety and urged authorities to register a case against the perpetrators. Meanwhile, the Lumding Press Club and local citizens condemned the attack, demanding strict action against the culprits and better security for media professionals in the region.

Odisha Diary

**NHRC takes suo motu cognizance of the reported assault on a media person by a group of some anti-social elements in Lumding, Assam**

<https://orissadiary.com/nhrc-takes-suo-motu-cognizance-of-the-reported-assault-on-a-media-person-by-a-group-of-some-anti-social-elements-in-lumding-assam/>

By: Odisha Diary Bureau | Date: September 15, 2025

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a media person was assaulted and grievously injured by a group of some anti-social elements near Lumding Railway Institute in Assam on 7th September, 2025. Reportedly, he was rescued by the police and taken to the hospital for treatment.

The Commission has observed that the contents of the news report, if true, raise a serious issue of human rights violation. Therefore, it has issued a notice to the Director General of Police, Assam calling for a detailed report on the matter within two weeks.

According to the media report, carried on a news portal on 9th September, 2025, the incident happened around mid-night when the victim was returning home after work. Reportedly, he has expressed concern for his safety and has urged the authorities to register a case against the perpetrators to take appropriate legal action against them. The Lumding Press Club as well as local citizens condemned the incident demanding strict action against the culprits and better security for the journalists.

## Counter Current

### **Abdul Wahid Shaikh, acquitted in 7/11 Mumbai train blast case, demands ₹9 crore as Compensation for Wrongful Incarceration**

<https://countercurrents.org/2025/09/abdul-wahid-shaikh-acquitted-in-7-11-mumbai-train-blast-case-demands-%E2%82%B99-crore-as-compensation-for-wrongful-incarceration/>

in Human Rights by Osama Rawal 15/09/2025

Abdul Wahid Shaikh, the sole individual acquitted in the 7/11 Mumbai train blasts case by the trial court in 2015, has petitioned the National Human Rights Commission (NHRC), State Human Rights Commission, and National Commission for Minorities, demanding ₹9 crore as compensation for incarceration for 9 years, ₹1 crore for each year of his wrongfully spent in jail. Shaikh cites financial debts nearing ₹30 lakh, professional setbacks, and enduring stigma as reasons for his plea. He references precedents where the NHRC directed compensation in cases of wrongful detention, including ISRO scientist Nambi Narayanan (₹10 lakh, 2001), Fauji Ansari in Jharkhand (₹2 lakh, 2012), and Mohammad Amir (₹5 lakh, 2014).

In his complaint to the NHRC, Shaikh emphasized the profound impact of his nine-year imprisonment on his personal and professional life. He explained that his delayed compensation claim was intentional, aiming to ensure that all co-accused in the 7/11 case, who were also innocent, receive similar redress. Shaikh's demand aligns with the Bombay High Court's recent judgment, which reaffirmed the case's baselessness and the violation of fundamental human rights over nearly two decades.

"The wrongful imprisonment caused a severe nine-year gap in my professional and personal life. My career, education and personal development were destroyed. The stigma of being falsely branded a 'terrorist' continues to haunt me even after acquittal."he wrote to NHRC

'It was not a pleasant moment for me to seek compensation when they were still languishing behind bars, and I feared that the State could have been more brutal towards them and taken revenge for my compensation claim. I decided to wait until all my co-accused were acquitted and proven innocent. Now that these acquittals have taken place, it is clear that the entire case was a forgery, and therefore, my demand for compensation becomes even more legitimate and urgent. At this juncture, I believe it is fully justified to seek justice for myself. ' he said in a press note

Shaikh reiterated his long-standing position that those wrongfully incarcerated should be granted at least ₹1 crore for each year of imprisonment, though he added that no amount could ever truly compensate for the years lost.

Referring to the recent Bombay High Court judgment, Shaikh said it reaffirmed what he and others have maintained for years — that the case was "entirely bogus" and that their fundamental human rights had been gravely violated for nearly two decades.

Muhammad Aamir Khan, who spent 14 years in prison for being accused of involvement in bomb blasts in the Delhi-NCR region. Before being acquitted of all charges in 2012, told This reporter that he has continued to work on the issue of wrongful incarceration since his release. “We have even met the President regarding compensation. He expressed concern, but nothing concrete has materialized yet. Still, I remain optimistic,” he said.

Highlighting what he sees as a stark injustice, he pointed out that in India, “militants who surrender their arms are often rehabilitated and compensated. Those who openly admit to killings or bombings are offered state support. But people who are wrongfully accused of terrorism, who lose years of their lives in jail, are almost never compensated.”

In 2014, the NHRC awarded Khan ₹5 lakh in compensation for his wrongful incarceration; he received it in 2018.

India currently lacks a statutory framework mandating compensation for individuals wrongfully accused and incarcerated, including in terrorism-related cases. Over the years, civil society organizations, legal experts, and the Law Commission of India have advocated for such a framework to ensure that victims of wrongful imprisonment receive recognition, financial relief, and a formal acknowledgment of the state’s error. Compensation in these cases serves as both an apology and a step toward accountability, acknowledging the grave injustice suffered by individuals and their families.

The Law Commission of India’s Report No. 277 (2018). highlights the absence of a statutory framework for compensating victims of wrongful prosecution and incarceration. It underscores the severe social, psychological, and economic consequences endured by the wrongfully accused, including loss of liberty, livelihood, and reputation. Drawing on international practices and findings from the Innocent People’s Tribunal, the report recommends a legal mechanism providing both monetary and non-monetary relief, reflecting the duration of detention and personal losses, along with specialized courts to assess compensation claims efficiently. Civil society initiatives have complemented these efforts. Notably, the Innocent Network’s People’s Tribunal systematically examined cases of individuals acquitted in terrorism-related cases and highlighted the urgent need for state recognition and redress.

‘I’m quite hopeful I would be compensated for my lost years , especially after this case has been proven to be bogus by the Bombay High Court’, said Shaikh with a smile.

Bottom of Form

Osama Rawal holds a Bachelor’s degree in Political Science from Elphinstone College and has been actively involved in people’s movements across Maharashtra. He is a researcher and activist with the Innocence Network—an alliance of activists, lawyers, and civil society groups dedicated to securing justice for individuals wrongfully convicted, especially in terrorism-related cases

One India

## 7/11 मुंबई बम धमाकों में बरी हुआ यह शख्स कौन है? क्यों मांग रहे 9 करोड़ रुपये का मुआवजा

[https://hindi.oneindia.com/news/maharashtra/who-is-wahid-din-mohammad-sheikh-7-11-mumbai-bomb-blasts-acquitted-demanding-rs-9-crore-compensation-1386307.html?ref\\_source=OI-HI&ref\\_medium=Home-Page&ref\\_campaign=News-Cards](https://hindi.oneindia.com/news/maharashtra/who-is-wahid-din-mohammad-sheikh-7-11-mumbai-bomb-blasts-acquitted-demanding-rs-9-crore-compensation-1386307.html?ref_source=OI-HI&ref_medium=Home-Page&ref_campaign=News-Cards)

By Bhavna Pandey Updated: Monday, September 15, 2025, 20:02 [IST]

Mumbai bomb blast 2006: मुंबई ट्रेन विस्फोट मामले में सभी 12 आरोपियों की दोषसिद्धि को बॉम्बे हाई कोर्ट द्वारा रद्द कर दिया गया है। इस केस से बरी हुए वाहिद दीन मोहम्मद शेख ने जेल से बाहर आने के बाद अब बड़ा दावा कर दिया है। उन्होंने गलत इस केस में 9 साल कारावास के बदले में ₹9 करोड़ के मुआवजे की मांग की है।

शेख ने बताया कि उन्होंने राष्ट्रीय मानवाधिकार आयोग (दिल्ली और महाराष्ट्र), राष्ट्रीय अल्पसंख्यक आयोग (भारत सरकार), और अल्पसंख्यक विकास विभाग (महाराष्ट्र सरकार) से संपर्क किया है। उन्होंने अपनी स्वतंत्रता, गरिमा और जीवन को हुई "अपूरणीय क्षति" का मुआवजा मांगा है।

28 साल की उम्र में हुई थी जेल गौरतलब है कि दीन मोहम्मद शेख जब 28 साल के थे उस समय में महाराष्ट्र संगठित अपराध नियंत्रण अधिनियम (मकोका) के तहत उन्हें अरेस्ट किया गया था। आर्थर रोड जेल में नौ साल बिताए। उन्हें विशेष मकोका अदालत ने 11 सितंबर 2015 को बरी कर दिया था।

"मैंने जीवन के जो कीमती साल खो दिए..."

न्यायाधीश वाई.डी. शिंदे की अध्यक्षता वाली ट्रायल कोर्ट को उनके खिलाफ कोई सबूत नहीं मिला था, और राज्य ने उनके बरी होने को चुनौती नहीं दी है। शेख ने कहा, "जो साल मैंने खो दिए, जो अपमान मैंने सहा, और मेरे परिवार ने जो दर्द झेला, उसे कभी भी ठीक नहीं किया जा सकता। हिरासत में मुझे बेरहमी से प्रताड़ित किया गया, जिससे मुझे ग्लूकोमा और शरीर में पुराना दर्द हो गया।"

कौन है वाहिद दीन मोहम्मद शेख?

2006 से पहले, वह एक स्कूल शिक्षक थे। उन्होंने बताया, "2006 से 2015 तक जब मैं आर्थर रोड जेल में बंद था, मैंने अंग्रेजी साहित्य में अपनी पोस्ट-ग्रेजुएशन और एलएलबी की पढ़ाई की।" जेल में रहते हुए, उन्होंने 'बेगुनाह कैदी' नामक पुस्तक लिखी, जिसमें उन्होंने गलत फंसाए जाने और हिरासत में यातना के अपने अनुभवों का दस्तावेजीकरण किया। इस किताब ने 2022 की हिंदी फिल्म 'हेमोलिम्फ: इनविजिबल ब्लड' को प्रेरित किया। उन्होंने जेल साहित्य में अपनी पीएचडी भी पूरी की है।

जेल से बाहर आने के बाद क्या कर रहे शेख?

जेल से रिहा होने के बाद, उन्होंने 'इनोसेंस नेटवर्क' नामक एक अखिल भारतीय समूह की स्थापना की, जो उन लोगों के अधिकारों के लिए काम करता है जिन्हें गलत तरीके से मुकदमा चलाया गया या दोषी ठहराया गया है। उन्होंने 'बेगुनाह कैदी' नामक एक यूट्यूब चैनल भी शुरू किया है।

शेख ने बयां किया परिवार की आपबीती शेख ने बताया, "मेरे पिता की जेल में रहते हुए मृत्यु हो गई, मेरी माँ का मानसिक स्वास्थ्य बिगड़ गया, और मेरी पत्नी ने 'आतंकवादी के परिवार' के कलंक के तहत हमारे बच्चों को अकेले पाला। उसे नौकरियों के लिए भीख मांगनी पड़ी क्योंकि बच्चों की देखभाल करने वाला कोई नहीं था। सामुदायिक समर्थन से उसे एक उर्दू स्कूल में नौकरी मिली।" उन्होंने आगे कहा कि वह लगभग ₹30 लाख के कर्ज में जी रहे हैं।

शेख ने पुराने मामलों का दिया हवाला

शेख ने गलत गिरफ्तारी के मामलों में मिसालें पेश कीं, जिनमें इसरो वैज्ञानिक नंबी नारायणन का मामला भी शामिल है, जिन्हें 2018 में सुप्रीम कोर्ट द्वारा ₹50 लाख का मुआवजा दिया गया था। उन्होंने मोहम्मद आमिर और फौजी अंसारी के मामलों में एनएचआरसी द्वारा दिए गए मुआवजे का भी हवाला दिया।

शेख ने क्यों बरी होने के दस साल बाद क्यों कर रहे मुआवजे की मां

शेख ने कहा, "मेरे बरी होने के 10 साल बाद तक, मैंने अपने सह-आरोपियों के लिए नैतिक चिंता के कारण मुआवजे की मांग नहीं की, जो जेल में थे। अब जब उन्हें भी बरी कर दिया गया है, तो यह स्पष्ट है कि पूरा मामला मनगढ़ंत था। मेरी मांग दान नहीं, बल्कि मुझे और मेरे परिवार को हुए गंभीर अन्याय की पहचान है।"

Live Law Hindi

## मुंबई विस्फोट: बरी हुए व्यक्ति ने 9 साल की गलत कैद के लिए मांगा ₹9 करोड़ का मुआवज़ा

<https://hindi.livelaw.in/amp/category/top-stories/man-acquitted-in-mumbai-blasts-case-seeks-9-crore-compensation-for-9-years-of-wrongful-imprisonment-303891>

By - Shahadat | Update: 2025-09-15 04:40 GMT

2006 के मुंबई सीरियल बम विस्फोट मामले (7/11 मुंबई विस्फोट मामले) से बरी होने के एक दशक बाद वाहिद शेख ने अब अपने 9 साल के कारावास और विचाराधीन कैदी के रूप में जेल में हुए अत्याचारों और यातनाओं के लिए 9 करोड़ रुपये की मांग की।

वाहिद शेख ने कहा कि उन्होंने राष्ट्रीय मानवाधिकार आयोग (NHRC), महाराष्ट्र राज्य मानवाधिकार आयोग (MSHRC), राष्ट्रीय अल्पसंख्यक आयोग (NMC) और महाराष्ट्र राज्य अल्पसंख्यक आयोग (MSMC) में याचिका दायर की।

शेख ने एक्स (जिसे पहले ट्विटर के नाम से जाना जाता था) पर जारी एक प्रेस नोट में कहा कि उन्हें गलत कैद में बिताए गए नौ साल और हिरासत में हुई यातनाओं के लिए 9 करोड़ रुपये का आर्थिक मुआवज़ा दिया जाना चाहिए।

अपने नोट में शेख ने बताया कि 2006 में जब वह 28 साल के थे, तब महाराष्ट्र आतंकवाद निरोधी दस्ते (ATS) ने उन्हें महाराष्ट्र संगठित अपराध नियंत्रण अधिनियम (MCOCA) के तहत "झूठा फंसाया"।

शेख ने कहा,

"मैं नौ साल तक जेल में रहा, जब तक कि 11 सितंबर 2015 को स्पेशल कोर्ट ने मुझे सभी आरोपों से बरी नहीं कर दिया। मुझे मेरे खिलाफ कोई सबूत नहीं मिला। मैं जेल से बाहर आ गया, लेकिन जो साल मैंने गंवाए, जो अपमान मैंने झेला और जो दर्द मेरे परिवार ने सहा, उसकी भरपाई कभी नहीं हो सकती। मैंने अपनी जवानी के सबसे महत्वपूर्ण साल, अपनी आज़ादी और अपनी गरिमा खो दी।"

अपने नोट में शेख ने कहा कि हिरासत में उन्हें बेरहमी से प्रताड़ित किया गया, जिसके कारण उन्हें ग्लूकोमा और शरीर में लगातार दर्द जैसी स्वास्थ्य समस्याएं हो गईं। उन्होंने आगे बताया कि जेल में रहते हुए उनके पिता की मृत्यु हो गई, उनकी माँ का मानसिक स्वास्थ्य बिगड़ गया और उनकी पत्नी को अपने बच्चों को पालने के लिए अकेले संघर्ष करना पड़ा।

नोट में लिखा गया,

"मेरे बच्चे आतंकवादी कहलाने के कलंक के साथ बड़े हुए और अपने बचपन में अपने पिता के सानिध्य से वंचित रहे। मेरे परिवार को भारी आर्थिक तंगी का सामना करना पड़ा। मैं आज भी लगभग 30 लाख रुपये के कर्ज में डूबा हुआ हूँ। मेरा करियर और शिक्षा बर्बाद हो गई। रिहाई के बाद मुझे अपना जीवन नए सिरे से शुरू करना पड़ा, एक स्कूल शिक्षक के रूप में काम करते हुए भी मुझ पर गलत ब्रांडिंग का कलंक अभी भी लगा हुआ है।"

नोट में आगे कहा गया कि शेख के बरी होने के बाद राज्य के पास कोई सबूत नहीं है, जिसके आधार पर वह फैसले को चुनौती दे सके। इसी वजह से उसके बरी होने के एक दशक बाद भी राज्य के खिलाफ कभी अपील नहीं की गई।

नोट में कहा गया,

"फिर भी मैंने 10 साल तक मुआवज़ा नहीं मांगा। नैतिक कारण यह है कि मेरे सह-आरोपियों को दोषी ठहराया गया। उन्हें मृत्युदंड और आजीवन कारावास की सज़ा सुनाई गई थी। जब वे अभी भी सलाखों के पीछे सड़ रहे थे, तब मुआवज़ा मांगना मेरे लिए सुखद नहीं था। मुझे डर था कि राज्य उनके प्रति और भी क्रूर हो सकता था। मेरे मुआवज़े के दावे का बदला ले सकता था। मैंने तब तक इंतज़ार करने का फैसला किया, जब तक मेरे सभी सह-आरोपियों को बरी नहीं कर दिया जाता और वे निर्दोष साबित नहीं हो जाते। अब जब ये बरी हो गए तो यह स्पष्ट है कि पूरा मामला एक जालसाजी था। इसलिए मुआवज़े की मेरी मांग और भी जायज़ और ज़रूरी हो जाती है। इस मोड़ पर मेरा मानना है कि अपने लिए न्याय मांगना पूरी तरह से उचित है।"

बॉम्बे हाईकोर्ट ने 12 अन्य आरोपियों को बरी करते हुए अपने फैसले में कहा कि उनसे कबूलनामा करवाने के लिए हिरासत में यातनाएं दी गईं।

CG Khabar

## छत्तीसगढ़ में मुठभेड़ों में शवों को नहीं सौंपने का मसला पहुंचा सुप्रीम कोर्ट

<https://cgkhabar.com/news/chhattisgarh-encounter-supreme-court-advises-alternative-remedies-20250915>

September 15, 2025CG Khabar

नई दिल्ली । डेस्क: सुप्रीम कोर्ट ने हाल ही में छत्तीसगढ़ में एनकाउंटर पीड़ितों के शवों के कथित दुरुपयोग के संबंध में एक याचिका पर सुनवाई की। मृतकों के परिवारों ने शिकायत की थी कि उन्हें दो दिनों तक शवों तक पहुंच नहीं दी गई और अंतिम संस्कार भी सम्मानजनक तरीके से करने से वंचित रखा गया।

यह मामला जस्टिस विक्रम नाथ और जस्टिस संदीप मेहता की बेंच के समक्ष आया।

सुनवाई की शुरुआत में कोर्ट ने टिप्पणी की, "हम मामले को नोट करते हैं, लेकिन अवमानना याचिका इसमें मदद नहीं करेगी।"

न्यायाधीशों ने संकेत दिया कि अवमानना कार्यवाही का दायरा सीमित है और यह इस मुद्दे को संबोधित करने के लिए उपयुक्त नहीं है।

याचिकाकर्ताओं की ओर से पेश वकील ने मामले की गंभीरता पर जोर देते हुए कहा, "यह बहुत ही दुर्भाग्यपूर्ण स्थिति है। छत्तीसगढ़ के महाधिवक्ता द्वारा पोस्टमॉर्टम पूरा होने के आश्वासन के बावजूद, परिवारों को कोई जानकारी नहीं दी गई और शव खुले में छोड़ दिए गए। यहाँ तक कि राख भी परिवारों को नहीं सौंपी गई।"

जस्टिस विक्रम नाथ ने बीच में टोकते हुए कहा, "इस पर बहस न करें। यदि आप चाहें, तो अन्य उपाय अपनाएं। हाई कोर्ट ने अवमानना कार्यवाही को ठीक ही बंद किया था।"

बेंच ने स्पष्ट किया कि याचिकाकर्ताओं को अवमानना कार्यवाही के बजाय अन्य कानूनी रास्ते तलाशने चाहिए।

हालांकि, वकील ने कोर्ट से अनुरोध किया कि ऐसी घटनाओं की पुनरावृत्ति न हो, और कहा, "हम एनएचआरसी दिशानिर्देशों के लिए अपील करते हैं ताकि ऐसे मामलों में शवों का मानवीय तरीके से प्रबंधन सुनिश्चित हो।"

जस्टिस नाथ ने जवाब में कोर्ट का रुख दोहराते हुए कहा, "अवमानना कार्यवाही के बाहर उचित उपाय अपनाएं।"

कोर्ट का रुख दर्शाता है कि हालांकि उसने आरोपों की गंभीरता को स्वीकार किया, लेकिन वह हाई कोर्ट द्वारा पहले ही बंद की गई अवमानना कार्यवाही को फिर से शुरू करने के पक्ष में नहीं था।

इसके बजाय, याचिकाकर्ताओं को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) जैसे अन्य मंचों से संपर्क करने या उचित कानूनी प्रावधानों के तहत उपाय तलाशने की सलाह दी गई।

Lokmat News Hindi

## यूपी में मानवाधिकार आयोग के फैसले से कैदियों की सुरक्षा बढ़ी, जेलों में खानपान पर दिया जा रहा ध्यान, कराया जा रहा मेडिकल चेकअप

<https://www.lokmatnews.in/india/the-decision-of-the-human-rights-commission-in-up-increased-the-security-of-prisoners-attention-is-being-paid-to-food-in-jails-medical-checkup-is-being-done-b628/amp/>

By राजेंद्र कुमार | Updated: September 15, 2025 18:41 IST

आयोग का यह फैसला यूपी की 76 जेलों में बंद 90 हजार से अधिक कैदियों के लिए राहत भरा साबित हुआ है क्योंकि अब जेलों में बंद विचाराधीन कैदियों को पेशी के लिए अदालत लाने के दौरान उनकी सुरक्षा का समुचित प्रबंध जेल प्रशासन द्वारा किया जाने लगा है।

लखनऊ: राष्ट्रीय मानवाधिकार आयोग ने हाल ही में पेशी पर लाए जाने के दौरान अलग-अलग समय में 12 कैदियों की हुई मौत के मामले में अभिरक्षा में तैनात पुलिसकर्मियों को ड्यूटी में लापरवाही बरतने का दोषी माना और उस पुलिसकर्मियों से जुर्माना वसूलने का आदेश दिया। आयोग का यह फैसला यूपी की 76 जेलों में बंद 90 हजार से अधिक कैदियों के लिए राहत भरा साबित हुआ है क्योंकि अब जेलों में बंद विचाराधीन कैदियों को पेशी के लिए अदालत लाने के दौरान उनकी सुरक्षा का समुचित प्रबंध जेल प्रशासन द्वारा किया जाने लगा है। इसके साथ ही जेलों में भी कैदियों के खानपान, उनके रहने की बैरक और बाथरूम आदि की साफ-सफाई पर भी विशेष ध्यान दिया जाने लगा है। यही नहीं मानवाधिकार आयोग ने जिन पुलिसकर्मियों पर जुर्माना लगाया है, उनसे जुर्माना वसूलने की कार्रवाई ही शुरू कर दी गई है। इस संबंध में डीआईजी कारागार ने संबंधित जिलों के जिलाधिकारियों को पत्र भेजकर पुलिसकर्मियों से जुर्माना वसूल करने के निर्देश दिए हैं।

कैदियों की सुरक्षा पुख्ता की गई :

उत्तर प्रदेश के डीजी जेल प्रेम चंद मीना के अनुसार, वर्ष 2012 से लेकर वर्ष 2018 तक लखनऊ, उन्नाव, मुजफ्फरनगर, आगरा, बदायूं, फर्रुखाबाद और सुलतानपुर समेत अन्य जिलों के कारागारों से पेशी पर भेजे गए 12 बंदियों की मौत हुई थी। इन सभी बंदियों को जेल से पुलिस अभिरक्षा में जब अदालत में लाया जा रहा था, तभी किसी कैदी की सरेराह हत्या कर दी गई थी तो किसी को लोगों ने पुलिसकर्मियों से छुड़ाकर पीट-पीट कर मार डाला था। इस सारे मामलों का राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया था और इन सभी मामलों की न्यायिक जांच कराई। जांच में 12 बंदियों की मौत के मामले में अभिरक्षा में लगे पुलिसकर्मियों की लापरवाही सामने आई। इस पर मानवाधिकार आयोग ने कारागार विभाग को लापरवाही के दोषी पाए गए पुलिसकर्मियों पर जुर्माना लगाया है और इन पुलिसकर्मियों से जुर्माना वसूल करने के निर्देश कारागार विभाग को दिए हैं।

दोषी पाए गए पुलिसकर्मियों से वसूले गए जुर्माने की धनराशि में से पीड़ित परिवारीजन को सहायता राशि दी जाएगी। इसके साथ ही सूबे की 76 जेलों में बंद कैदियों को अदालतों में पेशी के लिए ले जाने के दौरान उनकी सुरक्षा को पुख्ता किया गया है, ताकि किसी कैदी के साथ कोई अप्रिय घटना ना घटने पाये। इसके अलावा अब जिलों में बंद कैदियों के स्वास्थ्य आदि की जांच आदि पर अब विशेष ध्यान दिया जा रहा है।

जिसके तहत जेल में बंद कैदियों का हर हफ्ते मेडिकल चेकअप कराया जा रहा है. उनके खाने आदि पर भी ध्यान दिया जा रहा है. जेलों के शौचालय आदि भी साफ रहे इसके प्रबंध भी किए गए हैं. जेलों में सुविधा बढ़ाकर कैदियों को सुधारने का अभियान जेलों में चलाया जा रहा है, इसलिए लिए उन्हें धार्मिक किताबें आदि भी मुहैया कराई जा रही है.

इन कैदियों की मौत वसूला जा रहा जुर्माना :

आयोग के इस आदेश के बाद डीआईजी कारागार ने लखनऊ जेल में बंदी रहे मुश्ताक उर्फ शंहशाह के मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से 51 हजार रुपए जुर्माना वसूलने के निर्देश दिए हैं. इसी प्रकार लखनऊ जेल में बंद रहे श्याम स्वरूप की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से एक लाख रुपए जुर्माना वसूलने, उन्नाव जेल में बंद रहे बंदी सुरेन्द्र उर्फ पप्पू की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसजनों से तीन लाख रुपए जुर्माना वसूलने, मुजफ्फरनगर जेल में बंद कैदी विक्रान्त त्यागी की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से एक लाख रुपए जुर्माना वसूलने, आगरा जेल में बंद कैदी मोहित भारद्वाज की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसजनों से एक लाख रुपए जुर्माना वसूलने, आगरा जेल में बंद रहे कैदी चोखेलाल की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से 50 हजार रुपए जुर्माना वसूलने, सुल्तानपुर जेल में बंद रहे कैदी सोनू पाठक की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से एक लाख रुपए जुर्माना वसूलने और बदायूं जेल में बंद कैदी पंकज की मौत के मामले में उसकी अभिरक्षा में तैनात पुलिसकर्मियों से तीन लाख रुपए जुर्माना वसूलने की कार्रवाई शुरू की गई है.

Young Writer

## अधिवक्ता खालिद वकार आबिद ने राष्ट्रीय मानवाधिकार आयोग में उठाया नौनहरा थाने में हुए लाठीचार्ज का मुद्दा

<https://youngwriter.in/chandaul-and-near/%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%B5%E0%A4%95%E0%A5%8D%E0%A4%A4%E0%A4%BE-%E0%A4%96%E0%A4%BE%E0%A4%B2%E0%A4%BF%E0%A4%A6-%E0%A4%B5%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AC%E0%A4%BF%E0%A4%A6/admin-2/>

September 15, 2025 चंदौली व आसपास

By admin | September 15, 2025

अधिवक्ता खालिद वकार आबिद।

Young Writer, चंदौली। गाजीपुर के नौनहरा थाना परिसर में नौ सितंबर की रात धरने पर बैठे लोगों पर हुए लाठीचार्ज में घायल स्कंदीपुर गांव निवासी भाजपा कार्यकर्ता सियाराम उपाध्याय (35) की मौत का मामला मानवाधिकार आयोग तक पहुंच गया है। डीडीयू नगर निवासी अधिवक्ता और सामाजिक कार्यकर्ता खालिद वकार आबिद ने राष्ट्रीय मानवाधिकार आयोग से मामले में हस्तक्षेप करने और मृतक सियाराम उपाध्याय के परिवार के इंसाफ के लिए गुहार लगाई है।

राष्ट्रीय मानवाधिकार आयोग नई दिल्ली ने खालिद वकार आबिद की शिकायत को संज्ञान में ले लिया है। सिविल बार एसोसिएशन जनपद चंदौली के पूर्व उपाध्यक्ष और कसाब महाल निवासी खालिद वकार आबिद (अधिवक्ता) ने मानवाधिकार आयोग को लिखे पत्र में कहा कि गाजीपुर के नौनहरा थाना परिसर में मंगलवार की रात धरने पर बैठे लोगों पर हुए लाठीचार्ज में घायल स्कंदीपुर गांव निवासी सियाराम उपाध्याय (35) की बुधवार की रात करीब तीन बजे मौत हो गई थी। उक्त घटना सीधे सीधे मानवाधिकार का खुला उल्लंघन है। इस मामले में एसपी डॉ. ईरज राजा ने वृहस्पतिवार की शाम को नौनहरा थानाध्यक्ष वेंकटेश तिवारी सहित छह पुलिसकर्मियों को निलंबित और पांच को लाइन हाजिर कर दिया था। एडिशनल एसपी ज्ञानेंद्र नाथ प्रसाद को जांच सौंपी गई है। यह घटना अत्यन्त गंभीर प्रकृति की है। इस प्रकरण में स्थानीय पुलिस लीपापोती कर रही है। ऐसे में इस घटना की निष्पक्षता के लिए तत्काल इसकी सीबीआई से उच्च स्तरीय जांच करानी चाहिए।

Dainik Bhaskar

## अब होगा मानव अधिकार आयोग के लंबित प्रकरणों का त्वरित निराकरण

<https://www.bhaskar.com/local/mp/sagar/news/now-there-will-be-prompt-resolution-of-pending-cases-of-human-rights-commission-135931483.html>

सागर 3 घंटे पहले

भास्कर संवाददाता | सागर

अब मानव अधिकार आयोग के लंबित प्रकरणों का तेजी से निराकरण किया जाएगा। कलेक्टर संदीप जीआर ने राष्ट्रीय मानव अधिकार आयोग एवं राज्य मानव अधिकार आयोग भोपाल से विभिन्न विभागों को प्राप्त लंबित प्रकरणों की समीक्षा सोमवार को की।

बैठक में उन्होंने निर्देश दिए कि सभी विभाग संबंधित आवेदकों से संवाद स्थापित करें और लंबित प्रकरणों का शीघ्र निराकरण करें। मानव अधिकार आयोग से जुड़े मामलों में किसी भी प्रकार की लापरवाही एवं उदासीनता बर्दाश्त नहीं की जाएगी। उन्होंने कहा कि यदि किसी विभाग ने आयोग को पत्र प्रेषित किया है, तो उसकी स्थिति पर आयोग से संवाद स्थापित कर पुष्टि करना अनिवार्य होगा। सभी विभाग प्रमुख स्वयं सुनिश्चित करें कि हर शिकायतकर्ता को समय पर जानकारी और न्याय मिले। कलेक्टर ने कहा कि मानव अधिकार से जुड़े मामलों में पारदर्शिता और संवेदनशीलता हमारी सर्वोच्च प्राथमिकता होनी चाहिए।

Storyboard18

## **NHRC issues notice to MeitY over sale of prohibited knives on e-commerce platforms**

The complaint was filed by a social activist and advocate from Maharajganj, Uttar Pradesh, who alleged that Amazon India was enabling the sale of restricted knives. The complainant has urged the authorities to take immediate corrective action.

<https://www.storyboard18.com/brand-marketing/nhrc-issues-notice-to-meity-over-sale-of-prohibited-knives-on-e-commerce-platforms-80923.htm>

By Storyboard18 | Sep 15, 2025 11:57 AM

The National Human Rights Commission of India (NHRC) has issued a notice to the Ministry of Electronics and Information Technology (MeitY) following a complaint alleging that e-commerce platforms, including Amazon India, are selling prohibited knives, according to a report by ET Retail.

The notice, dated September 11, was issued under Section 12 of the Protection of Human Rights Act, 1993, directing central government authorities to take cognizance of the matter.

The complaint was filed by a social activist and advocate from Maharajganj, Uttar Pradesh, who alleged that Amazon India was enabling the sale of restricted knives. The complainant has urged the authorities to take immediate corrective action.

According to the proceedings, the NHRC registry has been instructed to issue a formal notice to the Secretary, Ministry of Electronics and Information Technology, with directions to investigate the allegations mentioned in the complaint. The ministry has been asked to submit an action taken report within 10 days for review by the Commission, the report added.